



**HIGH COURT OF TRIPURA  
AGARTALA**

No.F.45(21)-HC/2020-21/26866:67

Dated, Agartala,  
The 07<sup>th</sup> December, 2021

**Notice Inviting Tender**

On behalf of the Hon'ble High Court, the undersigned invites Sealed Tenders for outsourcing of Sweeping and Cleaning works of the High Court Buildings including Toilets and the surrounding areas of High Court complex within the High Court premises. The interested registered, reputed, experienced and financially sound agencies / proprietary firms / partnership firms / companies / NGOs / Co-operative Societies are requested to submit their Tenders along with total financial involvement per month including all materials for performing the cleaning & sweeping works, to the undersigned **at or before 4 P.M, 03<sup>rd</sup> January, 2022**. The Tender Document containing Description of Works along with Eligibility Criteria, Terms & Conditions, etc. may be collected from the office of the undersigned on any working day between 11 AM to 4 PM. The same may also be viewed and downloaded from the Official Website of the High Court of Tripura (<http://thc.nic.in>). Tenders received after the specified date and time will be rejected. The High Court reserves the right to cancel or reject the Tender process without assigning any reason.

  
(P. CHAKRABORTY)  
**Joint Registrar**

**Enclo:** Tender Document (09 Pages)

Copy to: **1. The System Analyst**, High Court of Tripura, with a request to upload the Notice Inviting Tender and the Tender Document in the Official Website of the High Court of Tripura.

**2.** The Official **Notice Board** of the High Court of Tripura for display.

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**Joint Registrar**

## TENDER DOCUMENT

### CONTRACT FOR SWEEPING AND CLEANING WORKS IN THE HIGH COURT OF TRIPURA AT KHEJURBAGAN, NEW CAPITAL COMPLEX, AGARTALA

Sealed tenders are invited on behalf of the Hon'ble High Court of Tripura, from registered, reputed, experienced and financially sound agencies / proprietary firms / partnership firms / companies / NGOs / Co-operative Societies, for providing sanitation, sweeping and cleaning services in the High Court of Tripura (hereinafter referred to as the High Court) premises at Khejurbagan, New Capital Complex, Agartala, **for a period of three consecutive years.**

#### **A. Description of the Building and premises:**

The building of the High Court of Tripura consisting of:

- a. Basement (Canteen): **3** (Three) Rooms, **2** (Two) Toilets and stairs;
- b. Ground Floor: Frontal lobby, **45** (Forty Five) Rooms (including 11 (Eleven) Rooms occupied by Law Department) and **8** (Eight) Toilets, with all corridors and passageways;
- c. First Floor: **20** (Twenty) Rooms and **12** (Twelve) Toilets, along with all corridors, stairs and passageways;
- d. Second Floor: **7** (Seven) Rooms and **9** (Nine) Toilets, along with all corridors, stairs and passageways;
- e. Rooftop: All accessible areas on the rooftop;
- f. Within the premises: Drains, roads, stairs and peripheral walls within the High Court premises and adjacent to the High Court building.

#### **B. Scope of the work:**

##### 1. Cleaning / Sweeping:

Cleaning the entire High Court premises which include Court Halls, Chambers, office rooms / halls, lobby, verandas / corridors, stairs, stair handrails, railings, toilets and lavatories (both gents and ladies) of the High Court building, and roads and drains inside the High Court premises and adjacent to the High Court building at Khejurbagan, New Capital Complex, Agartala. The scope will also include proper collection / disposal of garbage / waste / dirt materials as per the procedure of the local authority. Detailed scope of the work is as under:-

Sl. No.	Description of work	Periodicity	Remarks
(i)	Routine cleaning, dusting and mopping of all rooms / halls and Court Halls	Twice daily and in addition, as and when necessary under urgent circumstances	Using cleaning agents and phenyl / Lysol and clean wipes for floors
(ii)	Routine cleaning and mopping of the lobby, stairs, verandas, corridors and passageways along with dusting of the stair handrails and railings	Four times a day, and in addition, as and when necessary under urgent circumstances	Using cleaning agents and phenyl / Lysol and clean wipes for floors and clean dusters
(iii)	Washing and cleaning the toilets attached to chambers and rooms	Twice daily, and in addition, as and when required under urgent circumstances	Using best quality commode cleaners, acid, phenyl, deodorizers, perfumed air fresheners, naphthalene, etc.
(iv)	Washing and cleaning the common toilets	Four times a day – twice before lunch hour and twice after lunch hour	Using best quality commode cleaners, acid, phenyl, deodorizers, perfumed air fresheners, naphthalene, etc.
(v)	Cleaning away of cobwebs and other dirt	Twice a week, and in addition on the move whenever detected	
(vi)	Cleaning up the road right from the gate of the High Court encircling the High Court building	Daily	Using stick brooms
(vii)	Cleaning the drains and peripheral walls within the High Court premises adjacent to the High Court building	Twice a week	
(viii)	Overall upkeep of the building	Daily	
(ix)	Collection / Disposal of garbage from dustbins / containers	Twice daily	Collection from dustbins located at different positions in the High Court and disposal by means of wheel dustbins
(x)	Cleaning the rooftop	Once fortnightly	Cleaning the accessible areas on the rooftop with stick brooms
(xi)	Miscellaneous Work	As and when required	

### **C. Eligibility Criteria**

Only those Agencies / Proprietary Firms / Partnership Firms / Companies / NGOs / Co-operative Societies who fulfill the following minimum criteria need to submit their bids and failure to provide necessary documents will render the bidder disqualified on technical grounds:-

- a) Bidders should have their Registered / Head Office at Agartala (Tripura) and should have been in existence for a period of not less than 5 years and having annual turnover of not less than Rs. 5 Lakhs during the last 3 years.
- b) The bidding agency / firm / company should have been registered under relevant Act and a copy each of the registrations shall be attached with the bid.
- c) It should have PAN, TIN numbers and GST registration (Proof in this regard should be attached with the bid).
- d) It should be registered under EPFO and ESI (Proof in this regard should be attached with the bid).
- e) It must not have been blacklisted by any Government Organization. An undertaking in the format prescribed at Section 'F' is to be furnished.
- f) The bidders must have completed at least three contract jobs of providing sanitation, sweeping and cleaning service under the respective contracts for Government organizations / institutions.

### **D. Instruction to Tenderers**

1. The Tender should be addressed to **the Registrar (Admn., P & M), High Court of Tripura, Khejurbagan, New Capital Complex, Agartala, Tripura (West), PIN – 799010.**
2. The Tenderers are required to submit one Technical Bid as per prescribed proforma in Section 'H' and one Financial Bid. The Financial Bid should be submitted in a separately sealed envelope superscribed **"Financial Bid for Sweeping and Cleaning Services in the High Court of Tripura"**. All the sealed envelopes should be put in a sealed envelope superscribed **"Tender for Sweeping and Cleaning Services in the High Court of Tripura"**. Financial Bid shall be opened of only those tenderers who are found technically qualified to carry out the work, for which prior intimation shall be given indicating the date and time of Financial bid opening.
3. All rates quoted should be **inclusive of GST and all taxes.**
4. The Tenderers are advised to visit the High Court of Tripura premises before submitting their Tender bid for physical inspection.

5. The various crucial dates relating to **“Tender for Sweeping and Cleaning Services in the High Court of Tripura”** are cited as under:
- (a) Date of issue of Tender Document: **07.12.2021**
  - (b) Last date and time for submission of Tender Document: **03.01.2022, 4 P.M**
  - (c) Date and time for opening of Tender Document:
    - (i) Technical Bid: **05.01.2022, 11 A.M**
    - (ii) Financial Bid: **12.01.2022, 11 A.M**
  - (d) Place of submission of tender: High Court of Tripura, Khejurbagan, New Capital Complex, Agartala, Tripura (West), PIN – 799010.
  - (e) Place of opening the tender: Chamber of Registrar (Admn., P & M), High Court of Tripura, Khejurbagan, New Capital Complex, Agartala, Tripura (West), PIN – 799010.
6. The Tenderers are to categorically mention the number of employees they will deploy for carrying out the sweeping and cleaning works in the High Court.
7. Willing tenderers may remain present at the place of opening of tender documents on the date and at the time mentioned above.

#### **E. Terms and Conditions**

1. The sanitation, cleaning and sweeping work in the High Court of Tripura premises shall include, but not be limited to, the works detailed in the 'Description of work' at Section-B(1). The periodicity of the work as detailed in the 'Description of work' must be strictly adhered to.
2. The Service Provider will have to employ adequate number of trained personnel who should have at least one year of experience in cleaning of chambers, rooms, toilets, open areas / carpet areas with garbage collection, etc.
3. The Service Provider must ensure that:
  - (a) The staff engaged does not smoke in the office premises;
  - (b) Any specific sanitation task assigned by the concerned Section or any Officer authorized by the High Court administration, is carried out diligently and well in time;
  - (c) The salary / wages to the workers of the Service Provider shall be disbursed by the Service Provider in full as settled between the Service Provider and its workers duly keeping in view the contract signed between the Service Provider and the High Court of Tripura;

4. The working hour for the personnel engaged by the Service Provider would normally be of 8 hours (07.00 A.M to 03.00 P.M and for at least two members from 09.00 AM to 05.00 P.M) (except on 2<sup>nd</sup> and 4<sup>th</sup> Saturdays of every month / Sundays / High Court holidays). However, the Service Provider shall have to depute workers on 2<sup>nd</sup> and 4<sup>th</sup> Saturdays / Sundays / High Court holidays in case of necessity.
5. The period of contract shall initially be for a period of **three years** from the date of awarding the Contract extendable for another one year on satisfactory performance with such amendments as may be mutually agreed upon and also subject to the necessary approval of the Competent Authority. The High Court also reserves the right to terminate the contract at any time after giving 30 days' notice without assigning any reason thereof.
6. The Service Provider shall particularly abide by the provisions of Minimum Wages Act (Central Sphere) 1948, the Tripura Minimum Wages Rules 1952, and all such Acts, Rules and latest Notifications in vogue governing the payment of wages to its workers. In any case, the wage should not be lower than the minimum wage notified by the Government. If the minimum wages is revised by the Government, the incremental wages, if applicable, will be provided by the Service Provider. An undertaking to that effect is to be given by the Service Provider as per prescribed proforma in Section 'G'.
7. All materials and equipments required for the cleaning and sweeping works as detailed in the description of work, shall be supplied by the Agency / Service Provider. The Service Provider should ensure that such articles are supplied regularly without fail.
8. In the Financial Bid the Tenderer shall quote the total monthly financial involvement for the entire sanitation, cleaning and sweeping work to be done in a month. All rates quoted should be inclusive of GST and all other applicable taxes.
9. Payment shall be made on monthly basis on receipt of a bill from the Service Provider in triplicate and complete in all respect. No advance payment in any case would be made. The monthly payment would be subject to satisfactory services being rendered.
10. The High Court shall have the right to adopt any measures / setup system for ensuring proper performance of duty of the personnel deployed by the Service Provider, including their being in proper uniform, punctuality, discipline, etc.

11. The personnel engaged by the Service Provider should not have any adverse Police records / criminal cases against them. The Service Provider would be responsible to make adequate enquiries about the character and antecedent of the person before proposing deployment. The Service Provider shall withdraw such employee who is not found suitable by the office for any reason immediately on receipt of such a request from the High Court.
12. If any of the staff members deployed by the Service Provider is found misbehaving with any officer / staff member of the High Court, the Service Provider shall, on receipt of instruction of the Competent Authority in this regard, replace such worker(s). The Service Provider shall issue necessary instructions to its employees to act upon the instructions given by the Officers of the High Court.
13. Fulfillment of relevant statutory, legal and other requirements with regard to the employees deployed by the Service Provider shall be the sole responsibility of the Service Provider.
14. The employees deployed by the Service Provider shall have no claim for any absorption in service of the High Court of Tripura at any stage.
15. High Court of Tripura reserves the right to accept or reject any or all tenders without assigning any reason.
16. Tenders should remain valid for 90 days from the date of opening of tenders with a provision for suitable extension.
17. Unsatisfactory performance of work mentioned in the contract at any stage during contract period shall render the work award order to be terminated.
18. Evaluation Criteria: The Technical Bids shall be scrutinized on the basis of Eligibility Criteria mentioned in Section – B. Financial Bids will be opened only of the technically qualified (responsive tender) bids. The L1 would be decided on the basis of monthly expenditure taken together. Weightage, at the time of awarding work order, shall be given on previous work experience as well.

  
(P. CHAKRABORTY)  
**Joint Registrar**

**F. Undertaking:**

I/We hereby undertake and declare that the agency ..... is not blacklisted by any Government Organization and nor has it ever been.

Date: .....

Place: (Signature of the authorized person)

Full name .....

Agency's seal:

**G. Undertaking:**

I/We do hereby undertake to pay my/our employees wages along with variable dearness allowances not less than the minimum wages notified and revised by the Government from time to time. If the minimum wages is revised by the Government, the incremental wages, if applicable, will be provided by me/us.

Date: .....

Place: (Signature of the authorized person)

Full name .....

Agency's seal:



#### **H. Proforma For Technical Bid**

1. Name of Agency :
2. Name of Proprietor/ Director  
of the Agency :
3. Full Address of Reg. Office :
- a) Telephone No. :
- b) E-mail address :
4. Registrar No. of the Agency :
5. PAN / TIN No. of the Agency :  
(Attach copy of Reg. Certificate)
6. GST / Service Tax Registration No. :  
(Attach copy of Reg. Certificate)
7. EPF Registration No. :  
(Attach copy of Reg. Certificate)
8. ESI Registration No. :  
(Attach copy of Reg. Certificate)
9. Financial Turnover of the Agency for the last 3 Years  
(Copy of the turnover statement of last three years to be attached)

<b>Financial Year</b>	<b>Amount (In Rs.)</b>	<b>Remarks, if any</b>
2018-2019		
2019-2020		
2020-2021		

10. Details of major contract with Central Government/State Governments /PSUs handled by the tendering Agency for providing sanitation, sweeping and cleaning service during the last five years in the following format (attested copies of the last five years work award may be enclosed):

Sl. No.	Details of client along with address, telephone and FAX Numbers	Amount of Contract (In Rs.)	Duration of Contract		Nature of Contract	
			From	To	Type of Service provided	No. of persons deployed
1						
2						
3						
4						
5						

(If the space provided is insufficient, a separate sheet may be attached)

11. Number of employees I offer to deploy for the work:
12. I, .....Son/Daughter/Wife of Shri.....  
Proprietor/Director/authorized signatory of the Agency mentioned above, is competent to sign this declaration and execute this tender document.
13. I have carefully read and understood all the terms and conditions of the tender and undertake to abide by them.
14. I abide by the provisions of Minimum Wages Act, Contract Labour Act and other statutory provisions like Provident Fund Act, ESI, Bonus, etc., and any other charges applicable from time to time. I will pay the wages to the personnel deployed as per Minimum Wages Act as amended by the Government from time to time and shall be fully responsible for any violation.
15. The information/documents furnished along with the above application are true and authentic to the best of my knowledge and belief. I/we, am/are well aware of the fact that furnishing of any false information / fabricated document would lead to rejection of my tender at any stage besides liabilities towards prosecution under appropriate law.

Date:

Place:

.....  
(Signature of the authorized person)

Full name .....

Agency's seal: